

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH A: NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER  
ITA No.1277/Del/2019  
Assessment Year : 2016-17**

**Franchise India Brands Limited,  
F-89/11, Okhla Industrial Area,  
Phase-1, Near ESI Hospital,  
New Delhi-110020  
PAN-AABCF3125F  
(Appellant)**

**Vs. ACIT,  
CPC-TDS,  
Aayakar Bhawan, Sector-3,  
Vaishali, Ghaziabad,  
Uttar Pradesh  
(Respondent)**

Appellant by : None  
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **12.03.2021**  
Date of pronouncement : **12.03.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2016-17 is directed against the order of learned CIT(A)-30, New Delhi, dated 10.01.2019.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter dated 05.03.2021, received through email, has requested for withdrawal of the appeal filed by him and

stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 12<sup>th</sup> March, 2021.

**Sd/-**

**(K. NARASIMHA CHARY)  
JUDICIAL MEMBER**

*Shekhar*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

**Sd/-**

**(G.S. PANNU)  
VICE PRESIDENT**

By Order

Assistant Registrar,  
ITAT, Delhi